REPORT ON WORKING OF DEPSIT INSURANCE AND CREDIT GUARANTEE CORPORATION BOMBAY FOR 1980 AND NATIONAL DEVELOPMENT BONDS (AMDT) RULES, 1981.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (1) I beg to relay* on the Table a copy of the Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1980, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961. [*Placed in Library. See* No. LT-2411|81]

2 I beg to lay on the Table a copy of the National Development Bonds (Amendment) Rules, 1981, (Hindi and English versions) published in Notification No. G.S.R 371 (E) in Gazette of India dated the 29th May, 1981, under sub-section (3) of section 12 of the Government Saving Certificates Act, 1959. [*Placed in Library. See* No. LT-2704/81]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1981, agreed without any amendment to the Export-Import Bank of India Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 18th August, 1981."

12.23 hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTY-SEVENTH AND THIRTY-FIFTH REPORTS

SHRI SATISH AGARWAL (Jaipur): *I beg to present the following* Reports (Hindi and English versions) of the Public Accounts Committee:

(1) Fifty-seventh Report on Excesses over Voted Grants and Charged Appropriations disclosed on the Appropriation Accounts (Civil), (Defence Services), (Posts & Telegraphs) and (Railways) for the year 1979-80.

(2) Thirty-fifth Report on action taken by Government on the recommendations contained in their 119th Report (Sixth Lok Sabha) on Defence Services.

JOINT COMMITTEE ON OFFICES OF PROFIT

FIRST REPORT

SHRI GULSHER AHMED (Satna): I beg to present the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.24 hrs.

Re: CHRNGE OF RELIGION BY SOME HARIJANS

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष महोदय, क्या आप मुझे व्यवस्था के प्रश्न पर कुछ कहने देंगे ? एक बड़ा गंभीर सवाल है, जिसके बारे मे आपसे आपके चेम्बर में मिला था । अगर आप मेरी बात नहीं सुनेंगे, तो उसका गलत प्रचार हो जाएगा। इस लिए आप इसको गंभीरता से लें । **नवभारत टाइम्स** में खबर छपी है कि सरकारी अफसर ने दबाव डाला है धर्म-परिवर्तन के लिए । इसका मतलब है कि सरकार खुद धर्म-परिवर्तन की बात चला रही है । और ऐसी बातें जब देश में चलती हैं, तो इससे साम्प्रदायिकता और जातीयता को भड़कावा मिलता है । यह बहुत ही गंभीर प्रश्न है ।

*The Report was previously laid on the Table on the 24th April, 1981.

अध्यक्ष महोदय : यह अखबार में छपी खबर है। अखबारों में बहुत कुछ छपता है, लेकिन क्या सही होता है, क्या नहीं होता है, इसके बारे में आदमी बाद में किसी निष्कर्ष पर पहुंचता है। जिस मसले का आपने जिक्र किया है, वह अवश्य गंभीर है। हमने बिजिनेस एडवाइजरी कमेटी में फैसला किया है कि किसी ढंग से इसका समाधान किया जाए और इस हाउस में इस पर विचार-विमर्श किया जाए। लेकिन कैसे करना है, यह कमेटी ने फैसला किया है। हम इसको ठीक ढंग से करना चाहते हैं, क्योंकि इसपर निर्भर करता है देश का भविष्य, इस पर निर्भर करता है हमारा सेक्युलरिज्म का ढांचा और जैसे भी है, जो मनुष्य धर्म के नाम पर भेदभाव करता है चाहे किसी भगवान को मानने वाला हो, मैं तो उसको समझता नहीं हूं सब बराबर हैं। रास्ते अलाहिदा हो सकते हैं। जाने का गन्तव्य स्थान एक है और उस हिसाब से हमें सोच कर चलना है जिस प्रकार से देश पनप सके, हम एक दूसरे के साथ रह सकें, जाति-भेद समाप्त कर के मनुष्य को मनुष्य समझें, इस प्रकार का हम यहां काम करें, मिल कर लोगों को बतायें कि यह काम है, इस तरीके से हमें करना है और सारे फूल इस चमन के खिलते रहें जिस से कि कोई गडबड न हो और शांति बनी रहे। इस प्रकार से हमने विचार किया है और वह हम करेंगे।

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, सिर्फ एक आग्रह है। आप इस पर डिस्कशन कराएंगे। हम लोगों ने इस पर नोटिस दिया है, आप फैक्ट्स मंगवा लीजिए इस केस के सम्बन्ध में, यह जो पर्टीकुलर केस है।

अध्यक्ष महोदय : आप छोड़िए, वह मैं कर दूंगा।

SHRI SOMNATH CHATTERJEE

श्री आर. एल. राकेश (चैल) : अध्यक्ष महोदय, आप ने कहा कि अखबार की बात पर आप विश्वास नहीं करते।....

अध्यक्ष महोदय : आप मेरी बात सुनिए। आप मेरे मुंह में शब्द मत डाला करिए। मैं किसी को असत्य नहीं कहता।

मैं किसी बात को ऐसे नहीं कहता जब तक कि वह प्रमाणित न हो जाय। अखबारों में अपना अपना विचार कोई भी लिखता है, पता नहीं सचाई क्या होती है। मैं किसी अखबार को असत्य नहीं कहता।

...(**व्यवधान**)...

अध्यक्ष महोदय : देखिए, मेरी बात सुनिए।

...(**व्यवधान**)...

श्री आर. एल. राकेश : 11 जून के रेडिया की बात है

अध्यक्ष महोदय रेडियो कोई गास्पेल नहीं है।

श्री आर. एल राकेश**

MR SPEAKER I do not believe in radio.

*(Interruptions)***

MR SPEAKER It has not to been recorded

*(Interruptions)***

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : हमारी बात एक सुन लीजिए। मैं न तो इस पर कहना चाहता हूं न धर्म परिवर्तन पर कहना चाहता हूं। . (**व्यवधान**)... एक बहुत ही गंभीर बात आप के सामने रखना चाहता हूं। 23 तारीख को बी. बी. लंदन ने अपने यहां से ...

अध्यक्ष महोदय : कोई मोशन दिया है आपने ?

श्री राजनाथ सोनकर शास्त्री : जी हां, इसी बारे में दिया है जिस पर बोल रहा हूं।

अध्यक्ष महोदय : कौन से नियम के अधीन दिया है ? 193 में दिया है या 184 में दिया है ?

श्री राजनाथ सोनकर शास्त्री : एडजर्नमेंट मोशन दिया है ....

**Not recorded.

MR. SPEAKER: No adjournment motion can be discussed. It is illogical, irrelevant. You have to come to me. We have to find out a way. आप मेरे पास आइए फिर बात करेंगे ।

SHRI HARIKESH BAHADUR: (Gorakhpur): I gave a notice for adjournment motion about the removal of the Director of the National Dairy Research Institute. . .

(*Interruptions*)

MR. SPEAKER: I have disallowed that. There is no point of order. Shri Hannan Mollah. Not allowed. Nothing doing. This is not a matter for adjournment motion. This is an administrative matter. Is this important for this House? Shri Hannan Mollah.

(*Interruptions*)

MR. SPEAKER: These administrative matters cannot be discussed here under an adjournment motion. What are you trying to do to this House? Shri Hannan Mollah.

---

12 29 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED INADEQUATE ALLOCATION AND SUPPLY OF STEEL AND PIG IRON TO SMALL SCALE INDUSTRIES OF WEST BENGAL

SHRI HANNAN MOLLAH (Uluberia): I call the attention of the Minister of Industry to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported inadequate allocation and supply of steel and pig iron to the small scale industries of West Bengal leading to dwindling of production and large scale closure of many units."

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): As Members are aware, there is a general shortage in certain categories of iron and steel in the country and Government attempt has been to ensure that adequate allocation and supply of steel and pig iron is made to small scale industries in all States.

As far as allocation of steel to small industries through the State Small Industries Corporation in West Bengal is concerned, the position has been improving steadily over the last few years. Against 20378 tonnes allocated in 1978-79, 32136 tonnes were allocated in 1979-80. This was further increased to 36400 tonnes in 1980-81. In the current year the allocation has been further stepped up to 39200 tonnes. Thus allocations to West Bengal Small Scale Industries Corporation have nearly doubled in the last 4 years.

The projected demand for iron & steel items by all Small Industries Corporations in the country was approximately 1.2 million tonnes in 1979-80 As against this, allocation for all Corporations in 1979-80 was only 5.26 lakh tonnes and actual supplies were 4.51 lakh tonnes. Thus as against projected demand, on an average, supplies to all Small Industries Corporations were to the extent of 43.5 per cent. Allocation to Small Industries Corporation, West Bengal against demand have fared better. The projected demand of State Small Industries Corporation West Bengal was 45000 tonnes for 1979-80 against which allocation was over 32000 tonnes, representing a little over 70 per cent.

It is however noticed that some State Small Industries Corporations have been able to lift a greater percentage of their allocations than West Bengal. For instance in 1980-81, Karnataka was able to lift 27250 tonnes out of an allocation of 29,000 tonnes; Kerala was able to lift 26964 tonnes against an allocation of 27925 tonnes; and Tamil Nadu was able to lift 26265 tonnes out of an allocation of 29035 tonnes. In the case of West